

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:4244
ANSWERED ON:03.08.2009
IMPORT OF BRANDED PRODUCTS
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Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the quantity and value of branded food products imported each year during the last three years for domestic consumers; and
- (b) the checks being put in place to ensure quality and safety of imported food products?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI JYOTIRADITYA M. SCINDIA)

(a) Import data for branded food products are not collected separately by the Directorate General of Commercial Intelligence and Statistics. The item-wise details of import and export are given in the publication 'Monthly Statistics of Foreign Trade of India; Volume-I(Exports) and Volume-II (Imports) Annual Number' published by Directorate General of Commercial Intelligence and Statistics, which are available in the library of the Parliament.

(b) All imported goods in India are subject to domestic laws, Rules, Orders, Regulations, technical specifications, environment and safety norms as applicable to domestically produced goods. The Government acts in case goods imported from any source are found to violate these regulations and threaten human, animal or plant life or health. Recently, based on recommendation from Food Safety and Standards Authority, the Government has also prohibited import of milk and milk products including chocolates and chocolate products and candies/confectionary/food preparations with milk or milk solids as an ingredient, from China. The prohibition is for a period of six months from 24.6.2009.